

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. MP/009/2014

Subject : Petition under Regulation 63 and 64 Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for extension of time frame for compliance with Regulation 19 (1) (i) read with Regulation 20 of the Central Electricity Regulatory Commission(Power Market) Regulations, 2010 relating to maximum shareholding limits prescribed therein.

Date of hearing : 27.3.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member

Petitioner : Indian Energy Exchange Limited

Parties present : Shri Vishrov Mukherjee, Advocate, IEX
Shri Rimoli Batra, Advocate, IEX
Ms. Shruti Bhatra, IEX
Shri Gaurav Maheshwari, IEX
Shri Vineet, IEX

Record of Proceedings

Learned proxy counsel for the petitioner submitted that the arguing counsel in the matter is preoccupied in ATE and requested to adjourn the matter. Request made by learned proxy counsel was allowed by the Commission.

2. Learned proxy counsel submitted that as per the Commission`s direction dated 27.2.2014, the petitioner has filed an affidavit regarding the steps taken by the petitioner to achieve the required shareholding pattern. Learned counsel sought one week time to file the latest status in the matter which was allowed.

3. The petition shall be listed for hearing on 8.5.2014.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)